# NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

# BEFORE THE NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI C.P. No. 24/2012

Carom: B.S.V. Prakash Kumar, Member Judicial, V. Nallasenapathy, Member Technical

In the matter of Companies Act, 1956 under Sections 397-398.

AND

Between:

Mr. Mahendrakumar K. Jain & Ors.

..... Petitioners

M/s. Aditya Vidyut Appliances Ltd. & Ors.

..... Respondents

#### **Petitioners:**

- 1. Mr. Mahendrakumar K Jain
- 2. Mrs. Chanda M. Jain
- 3. Mr. Mahendrakumar K Jian (HUF)

# Respondents:

- 1. M/s. Aditya Vidyut Appliances Ltd.
- 2. Narayan Pundalik Shenvi Prabhu
- 3. Vijayalaxmi Narayan Shenvi Prabhu
- 4. Prakash Pundalik Shenvi
- 5. Kavita Prakash Shenvi
- 6. Yashada Prakash Shenvi
- 7. Narayan Pundalik Shenvi Prabhu(HUF) 14. Aditya V A Technologies Pvt. Ltd.
- 8. Sudhindra Narayan Shenvi Prabhu
- 9. Aditya Narayan Shenvi Prabhu
- 10. Vaibhavi Sudhindra Shenvi Prabhu
- 11. Ojas Sudhindra Shenvi Prabhu
- 12. Arnav Sudhindra Shenvi Prabhu
- 13. Manjula Pundalik Shenvi

# Present on behalf of the parties:

- 1. Prayag B. Joshi, Advocate for the Petitioners.
- 2. Purzak P. Fauzdar, Advocates for the Respondents.

# ORDER

(Heard and disposed of 05.10.2016)

For having parties reported that both the parties entered in to Memorandum of Understanding on 29.09.2016, they sought for disposal of the Company petition in terms of MOU stated above.

Accordingly, this Bench hereby disposed of this Company Petition in terms of the MOU dated 29.09.2016 making it as Annexure to this order.

Accordingly, Company Petition is hereby disposed of.

sd/-

B.S.V. PRAKASHKUMAR

Member (Judicial)

sd/-

V. NALLASENAPATHY Member (Technical)